

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 752 OF 2016 & IA NO. 995 OF 2017 IN
APPEAL NO. 343 OF 2016 &
IA NO. 274 OF 2018**

Dated: 27th February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Balarch Renewable Energy Pvt. Ltd.

...Appellant(s)

Vs.

**Haryana Electricity Regulatory Commission
& Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Nishant for R-1
Ms. R. Mekhala for R-2

ORDER

I.A. No. 274 of 2018

(Appln. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

:2:

IA Nos. 752 of 2016 & 995 of 2017

List these applications for hearing on **15.03.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member